

ITEM NO.3

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s).53141/2023

THE LEGAL ATTORNEYS AND BARRISTERS LAW FIRM

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.146751/2024-EXEMPTION FROM FILING O.T. and IA No.146750/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 26-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mrs. Revathy Raghavan, AOR (NP)

For Respondent(s)

The Court made the following  
O R D E R

- 1 Delay condoned.
- 2 The requirement of obtaining proficiency in the language of the State for appointment to the District Judicial Service is a valid requirement. The judicial officers on appointment to the District Judiciary have to appreciate evidence in the language of the State. The imposition of such a requirement is manifestly proper and, in any event, raises an issue of policy. We, therefore, decline to entertain the petition.
- 3 The petition is accordingly dismissed.
- 4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)  
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR